

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6928
ANSWERED ON:09.05.2003
ARBITRATION BOARD
SURESH RAMRAO JADHAV (PATIL)

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government propose to set up an arbitration board in order to tackle the enormous number of pending cases;
- (b) if so, the details thereof alongwith its term of reference; and
- (c) the time by which the board is likely to start functioning?

Answer

MINISTER OF LAW AND JUSTICE & COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY)

- (a) No, Sir. There is no proposal before the Government to effect amendments in the Arbitration and Conciliation Act, 1996 for setting up arbitration boards. The Law Commission of India which has given 176th Report on the Arbitration and Conciliation Act, 1996 has made no recommendation envisaging setting up of an arbitration board.
- (b) and (c) Do not arise.